

"That this House do agree with the Fiftyninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th May, 1983."

The Motion was adopted.

**CONSTITUTOIN (AMENDMENT)
BILL***

(Amendment of Article 324, etc.)

SHRI K. RAMAMURTHY (Krishnagiri) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Motion was adopted

SHRI K. RAMAMURTHY : I introduce the Bill.

INDIAN PENAL CODE (AMENDMENT) BILL*

(Omission of Section 309, etc.)

SHRI MOOL CHAND DAGA (Pali) : I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The Motion was adopted

SHRI MOOL CHAND DAGA : I introduce the Bill.

PROTECTION OF PHYSICIANS AND SURGEONS (CIVIL AND CRIMINAL IMMUNITY) BILL*

SHRI MOOL CHAND DAGA (Pali) : I beg to move for leave to introduce a Bill

to provide for civil and criminal immunity to physicians and surgeons withdrawing life sustaining treatment from patients suffering from terminal illness and certain categories of newly born infants.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for civil and criminal immunity to physicians and surgeons withdrawing life sustaining treatment from patients suffering from terminal illness and certain categories of newly-born infants."

The Motion was adopted.

SHRI MOOL CHAND DAGA : I introduce the Bill.

AGRICULTURISTS' LOANS (AMENDMENT) BILL*

(Amendment of Section 4)

PROF. MADHU DANDAVATE (Rajapur) : Sir, I beg to move for leave to introduce a Bill further to amend the Agriculturists' Loans Act, 1884.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Agriculturists' Loans Act, 1884."

The Motion was adopted

PROF. MADHU DANDAVATE : Sir I introduce the Bill.

PREVENTION OF CORRUPTION (AMENDMENT) BILL*

(Omission of Section 6)

PROF. MADHU DANDAVATE (Rajapur) : Sir, I beg to move for leave to introduce a Bill further to amend the Prevention of Corruption Act, 1947.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Prevention of Corruption Act, 1947."

The Motion was adopted.

PROF. MADHU DANDAVATE :
Sir, I introduce the Bill.

**REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL***
(*Omission of Section 9A*)

SHRI MOOL CHAND DAGA (Pali) :
I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The Motion was adopted.

SHRI MOOL CHAND DAGA : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*
(*Amendment of Seventh Schedule*)

SHRI K. RAMAMURTHY (Krishnagiri) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Motion was adopted

SHRI K. RAMAMURTHY : I introduce the Bill.

**REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL***

(*Amendment of Section 16, etc.*)

SHRI K. RAMAMURTHY : I beg to move for leave to introduce a Bill further

to amend the Representation of the People Act, 1950.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950."

The Motion was adopted

SHRI K. RAMAMURTHY: I introduce the Bill.

MR. DEPUTY SPEAKER : Dr. Subramaniam Swamy is absent. Dr. Vasant Kumar Pandit is also absent.

Now item 13. Mr. M.M. Lawrence.

CONSTITUTION (AMENDMENT) BILL*
(*Amendment of article 155, etc.*)

SHRI M.M. LAWRENCE (Idukki) :
I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER . The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Motion was adopted

SHRI M.M. LAWRENCE : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*
(*Amendment of article 19*)

SHRI M.M. LAWRENCE : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is ;

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Motion was adopted.

SHRI M.M. LAWRENCE : I introduce the Bill.